

13.05 hrs.

PAPERS LAID ON THE TABLE

Notifications under Major Port Trusts Act, 1963 etc.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

(i) G.S.R. 617(E) published in Gazette of India dated the 9th August, 1994 approving the Bombay Port Trust (Forms and Manner in which contract shall be made) Regulation, 1994.

(ii) G.S.R. 744(E) published in Gazette of India dated the 7th October 1994 approving the Bombay Port Trust (Transport, Handling and Storage and Dangerous Goods) Regulations, 1994.

(iii) G.S.R. 671(E) published in Gazette of India dated the 2nd September, 1994 approving the Visakhapatnam Fishing Harbour (Amendment) Regulations, 1994.
[Placed in Library. See No. LT. 6681/94]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras Dock Labour Board, for the year 1993-94.
[Placed in Library. See No. LT. 6682/94]

(3) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board for the year 1993-94.
[Placed in Library. See No. LT. 6683/94]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training of Highway Engineers, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Training of Highway Engineers, for the year 1993-94.
[Placed in Library. See No. L.T. 6684/94]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Visakhapatnam Port

Trust, Visakhapatnam, for the year 1993-94 together with Audited Report thereon.

(ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1993-94.
[Placed in Library. See No. L.T. 6685/94]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1993-94.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1993-94 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. L.T. 6686/94]

(b) (i) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1993-94.

(ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. L.T. 6687/94]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English Versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1993-94.
[Placed in Library. See No. L.T. 6688-94]

Review on the working of and Annual Report of the Bharat Gold Mines Limited, Oorgaum, 1993-94 etc.

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): I beg to lay on Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 169A of the Companies Act, 1956:—

(a) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1993-94.

(ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library See No. Lt 6689/99]

(b) (i) Review by the Government of the working of the Hindustan Copper Limited, Calcutta, for the year 1993-94.

Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6690/94]

- (c) (i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6691/94]
- (d) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1993-94.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6692/94]
- (2) A copy of the Memorandum of understanding (Hindi and English versions) between the Hindustan Zinc Limited and the Ministry of Mines for the year 1994-95. [Placed in Library. See No. L.T. 6693/94]

Notification under Indian Telegraph Act, 1885 and Review on the working of and Annual Report of IIL Ltd., Bangalore for 1993-94 etc.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): I beg to lay on the Table—

- (1) A copy of the Electronic Gadgets (Exemption from Licensing Requirements) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 341 in Gazette of India dated the 25th February, 1994 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT 6694/94]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1993-94.
- (ii) Annual Report of the ITI Limited, Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6695/94]
- (b) (i) Review by the Government of the working of the HTL Limited, Madras, for the year 1993-94.
- (ii) Annual Report of the HTL Limited, Madras, for the year 1993-94 alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6696/94]

- (c) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi for the year 1993-94.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6697/94]
- (d) (i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6698/94]
- (3) A copy each of the following papers (Hindi and English versions):—

- (i) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications for the year 1994-95. [Placed in Library. See No. L.T. 6699/94]
- (ii) Memorandum of Understanding between the HTL Limited and the Department of Telecommunications for the year 1994-95. [Placed in Library. See No. L.T. 6700/94]
- (iii) Memorandum of Understanding between the Videsh Sanchar Nigam Limited and the Department of Telecommunications for the year 1994-95. [Placed in Library. See No. L.T. 6701/94]

Review on the working of and Annual Report of National Mineral Development Corporation Ltd., Hyderabad for 1993-94 etc.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1993-94.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L.T. 6702/94]
- (b) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro, for the year 1993-94.
- (ii) Annual Report of the Bharat Refractories